

**News-Item Captioned Public Targets -
DDA**

3374. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer given Unstarred Question No. 1671 on August 5, 1991 regarding news-item Captioned "Public Targets and state:

(a) whether DDA has since submitted its report on the various points-referred to the news-item;

(b) if so, the details thereof;

(c) the action taken thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) & (d). The position in respect of specific cases mentioned in the news item captioned "Public Targets-DDA" as reported by DDA is as under:-

- (i) The matter of unauthorised occupation of a higher secondary school site in Meera Bagh was a subject of litigation before the court of law. The court has disposed of the write petition with further orders that it would be open for DDA to take action as may be required in respect of unauthorised construction and recover such charges as may be payable by encroachers including compounding fee premium, damages etc. DDA have further reported that the school authorities have furnished essentially certificate for the location of school at that site from the Delhi Administration. In view of this all

charges including premium, ground rent, damages and compounding fees are due, to be recovered by the DDA.

- (ii) A flat bearing No. 220-A, Pocket B, Mayur Vihar Phase II was found to be used for commercial activity. While action to issue show-cause notice was taken by DDA, the allottee of the flat obtained a stay order from the court. Subject to ruling and final disposal of the case pending in the court, the allottee is liable for action under the provisions of the Delhi Development Act.

- (iii) DDA have reported that at present the backlog under the New Pattern Registration Scheme-1979 is 51264.

[Translation]

Handicapped Persons

3375. SHRI ANAND AHIRWAR: Will the Minister of WELFARE be pleased to state:

(a) the number of persons in the country who are physically handicapped by birth and are mentally retarded also;

(b) whether the Government propose to formulate a separate scheme for such persons;

(c) if so, the details thereof;

(d) if not, the reasons thereof;

(e) the percentage of such persons out of total number thereof in rural areas of the country;

(f) whether the Government have formulated or propose to formulate any new